

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2011

CC 7842/2011

(From the judgment and order dated 26/10/2010 in LPA No.567 of 2009 passed by the HIGH COURT OF JHARKHAND, RANCHI)

STATE OF JHARKHAND & ORS.

Petitioner(s)

VERSUS

M/S K.N.FARMS & INDUSTRIES(P) LTD.

Respondent(s)

With I.A.No.1 (C/delay in filing SLP)

Date: 02/09/2011 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Mr. Gopal Subramanium, Sr. Adv.
 Mr. Ajit Kumar Sinha, Sr. Adv.
 Mr. Krishnanand Pandeya, Adv.
 Mr. Amrendra Kr. Choubey, Adv.

For Respondent(s) Mr. V. Shekhar, Sr. Adv.
 Mr. Pijush K. Roy, Adv.
 Mr. Swapan Kr. Dey, Adv.
 Mr. B. Samanta, Adv.
 Mr. Mithilesh Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned. Issue notice.

Mr. Mithilesh Kumar Singh, learned counsel appears on caveat and accepts notice for the respondent. Interim stay of the impugned judgment of the High Court.

Counter to be filed in four weeks and rejoinder in four weeks thereafter.

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In the meanwhile, learned counsel for the petitioner and the respondent agree to discuss the matter to find out an amicable solution.

List in January, 2012.

(Ravi P. Verma)
AR-cum-PS

(M.S. Negi)
Court Master